

Directorate General of Foreign Trade

Udyog Bhawan

DES-V Section

Minutes of NC-V meeting due for 07.08.2014 but actually held on 14.08.2014

The meeting No.18/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 07.08.2014 but actually held on 14.08.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.18/AM-15 dated 07.08.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 18/84-ALC3/2014

MEETING DATE : 07.08.2014

Case No.: 16/6/84-ALC3/2014	Party Name: G.R. CORPORATION	Meet No/Date: 18/84-ALC3/2014 07.08.2014	Status: Approved
HQ File :01/84/050/00047/AM15/	RLA File :06/24/040/00035/AM14/	Lic.No/Date: 0610036660 13.03.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-


S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabric made out of manmade filament yarn (Narrow fabric/Tape) of size 1mm to 100mm	47,040 Kgs.	100% Polyester filament yarn (High tenacity)	48,000 Kgs.
2.	Unprocess narrow knitted/fabric/elastic (size 1mm to 100mm) made in combination with 100% Polyester filament yarn and rubber thread	64,190 Kgs.	100% Polyester filament yarn (High tenacity)	8000 Kgs.
			Rubber thread made of rubber polypropylene yarn	57,500 Kgs.
3.	Braided cord made of polypropylene yarn or polyester yarn	17,875 Kgs.	100% Polyester filament yarn (High tenacity)	18,240 Kgs.
4.	Cord twine made of	4900 Kgs.	Nylon yarn (high	5000 Kgs.

	polypropylene yarn		tenacity) made of nylon	
5.	Elastic cord/rubber thread cord textile covered made in combination with PP yarn or polyester yarn and rubber threads	27,636 Kgs.	100% Polyester filament yarn (High tenacity)	3200 Kgs.
			Rubber thread made of rubber polypropylene yarn	25,000 Kgs.
6.	Woven elastic tapes/narrow fabrics made in combination with PP yarn or polyester yarn and rubber threads	11,211 Kgs.	100% Polyester filament yarn (High tenacity)	1440 Kgs.
			Rubber thread made of rubber polypropylene yarn	10,000 Kgs.
7.	Vulcanised rubber thread and cord made in combination with PP yarn or polyester yarn and rubber threads	8448 Kgs.	100% Polyester filament yarn (High tenacity)	1120 Kgs.
			Rubber thread made of rubber polypropylene yarn	7500 Kgs.
8.	Sewing thread of manmade filaments whether or not put up for retail sale made of manmade fibres/100% Polyester yarn/high tenacity yarn of polyester (of synthetic filament)	19,600 Kgs.	100% Polyester filament yarn (High tenacity)	20,000 Kgs.
9.	Fabric made out of manmade filament yarn (Narrow fabric/tape) of nylon yarn high tenacity of size 1mm to 100mm	14,700 Kgs.	Nylon yarn (high tenacity) yarn made of nylon	15,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 9/6/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date: 18/84-ALC3/2014 07.08.2014	Status: Deferred
HQ File 2 :01/84/050/00040/AM15/	RLA File :05/24/040/00486/AM14/	Lic.No/Date:0510383265 01.04.2014	Defer Date: 28.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.

Case No.:5/10/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:18/84-ALC3/2014 07.08.2014	Status: Deferred
3 HQ File :01/84/050/00060/AM15/	RLA File :07/24/040/00467/AM14/	Lic.No/Date:0710103320 01.04.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.			

Case No.:2/12/84-ALC3/2014	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:18/84-ALC3/2014 07.08.2014	Status: Deferred
4 HQ File :01/84/050/00091/AM15/	RLA File :03/95/040/01058/AM14/	Lic.No/Date:0310777139 04.04.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.			

Case No.:7/6/84-ALC3/2014	Party Name: SUPERHOUSE LTD.,	Meet No/Date:18/84-ALC3/2014 07.08.2014	Status: Deferred
5 HQ File :01/84/050/00038/AM15/	RLA File :06/24/040/00001/AM15/	Lic.No/Date:0610037024 09.04.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.			

Case No.:4/12/84-ALC3/2014	Party Name: VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:18/84-ALC3/2014 07.08.2014	Status: Deferred
6 HQ File :01/84/050/00093/AM15/	RLA File :03/95/040/01055/AM14/	Lic.No/Date:0310777904 10.04.2014	Defer Date: 11.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the above information/details for consideration of the Committee. The case stands for re-listing on 11.09.2014.			




Case No.: 18/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 18/84-ALC3/2014 07.08.2014	Status: Approved
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HQ File :01/84/050/00073/AM15/	RLA File :05/24/040/00015/AM15/	Lic.No/Date:0510384320 17.04.2014
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/38/2014-15-Hos., dated 12.08.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Other Garments (Top) made of 100% Polyamide net knitted dyed fabric, GSM-63+/-10%	20,439 Nos.	100% Polyamide net knitted dyed fabric, GSM-63+/-10%, width-60"	61,316 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 17/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 18/84-ALC3/2014 07.08.2014	Status: Deferred
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8 HQ File :01/84/050/00072/AM15/	RLA File :05/24/040/00047/AM15/	Lic.No/Date:0510385727 05.05.2014	Defer Date: 28.08.2014
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.

Case No.: 14/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 18/84-ALC3/2014 07.08.2014	Status: Deferred
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9 HQ File :01/84/050/00069/AM15/	RLA File :05/24/040/00078/AM15/	Lic.No/Date:0510386965 20.05.2014	Defer Date: 28.08.2014
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.

Case No.: 15/10/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 18/84-ALC3/2014 07.08.2014	Status: Deferred
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10 HQ File :01/84/050/00070/AM15/	RLA File :05/24/040/00077/AM15/	Lic.No/Date:0510386964 20.05.2014	Defer Date: 28.08.2014
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.




Case No.: 4/14/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 18/84-ALC3/2014 07.08.2014	Status: Approved
HQ File :01/84/050/00099/AM15/	RLA File :05/24/040/00104/AM15/	Lic.No/Date: 0510387783 30.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/36/2014-15-Hos., dated 06.08.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Skirt with lining made of 68% Cotton 21% Polyamide 11% Viscose knitted dyed lace fabric. GSM-120+/-10%	28,803 Nos.	68% Cotton 21% Polyamide 11% Viscose knitted dyed lace fabric. GSM-120+/-10%, width-60"	0.86 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 5/14/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date: 18/84-ALC3/2014 07.08.2014	Status: Approved
HQ File :01/84/050/00100/AM15/	RLA File :05/24/040/00103/AM15/	Lic.No/Date: 0510387777 30.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/37/2014-15-Hos., dated 06.08.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top with lining made of 57% Cotton 43% Polyamide knitted dyed lace fabric, GSM-115+/-10%	11,004 Nos.	57% Cotton 43% Polyamide knitted dyed lace fabric, GSM-115+/-10%, width-60"	2.07 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.




Case No.:1/18/84-ALC3/2014	Party Name: APSARA SILKS	Meet No/Date:18/84-ALC3/2014 07.08.2014	Status: Approved
HQ File :01/84/050/00133/AM15/	RLA File :07/24/040/00152/AM15/	Lic.No/Date:0710106142 24.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.48/AM-14 held on 13.03.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% MRS dyed/printed fabrics, GSM-35+/-10%, width-140 cms.+/-10%	4750 Meter	100% MRS Plain fabric, GSM-35+/-10%, width-140 cms.+/-10%	4988 Meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

(14)

Case No.245	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 18/AM-15, dt. 07.08.2014	File No.01/84/50/121/AM-11/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0410116054 dated 05.08.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 04.09.2014.

(15)

Case No.246	M/s Concept Clothing, New Delhi
NC 18/AM-15, dt. 07.08.2014	File No.01/84/50/251/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510370372 dated 06.11.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/34/2014-15-Hos., dated 24.07.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Kids Shorts made of 100% Cotton twill fabric, 30x30/132x70 GSM-115+/-10%,	16,493 Nos.	100% Cotton twill fabric, 30x30/ 132x70 GSM-115+/-10%, width-57/58",	0.56 Sq. meter per piece

	width-57/58", Style: BBB		Color Corail	
2.	Kids Dresses made of 100% Cotton twill fabric, 30x30/132x70 GSM-115+/-10%, width-57/58", Style: Miss Capucine	14,549 Nos.	100% Cotton twill fabric, 30x30/ 132x70 GSM-115+/-10%, width-57/58", Color Corail	0.90 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.247	M/s Concept Clothing, New Delhi
NC 18/AM-15, dt. 07.08.2014	File No.01/84/50/280/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510371162 dated 18.11.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/33/2014-15-Hos., dated 24.07.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dresses made of 100% Polyester mesh net embellish dyed fabric, GSM-149+/-10%, width-52", Colour: Ecru and 100% Polyester mesh net embellish dyed fabric, GSM-56+/-10%, width-64", Colour: Rouge	9934 Nos.	100% Polyester mesh net embellish dyed fabric, GSM-149+/-10%, width-52", Colour: Ecru	0.69 Sq. meter per piece
			100% Polyester mesh net embellish dyed fabric, GSM-56+/-10%, width-64", Colour: Rouge	0.55 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



